
(2013) 10 MP CK 0332
In the Madhya Pradesh High Court
Case No : MA No. 4183 of 2008

Kum. Sarala Mehraagaon

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 21-10-2013

Acts Referred:

Citation : (2013) 10 MP CK 0332

Hon'ble Judges : Anil Sharma, J

Bench : Single Bench

Advocate : Govind Patel, for the Appellant; Sudhir Shrivastava, for the Respondent

Final Decision : Partly Allowed

Judgement

Anil Sharma, J.—This case is listed for admission. Since, only question involved in this appeal is whether the interest on the award amount is payable from the date of filing of the claim petition or from the date of passing of the award, therefore, this appeal is heard finally.

2. The case of the appellant is squarely covered by the order passed in MA No. 229/2009 vide order dated 2.7.2009 by this Court in which considering the judgment passed by Division Bench of this court in the matter of Siddha Muni Shukla and others vs. Union of India and another in MA No. 2868/2006 and another judgment passed in the case of Union of India (UOI) Vs. Smt. Laxmipati and Another, , it has been held that the interest be paid @ 6% per annum on the award amount from the date of filing of the application till the award was passed. For rest of the period, the interest is ordered to be paid as ordered by the Tribunal.

3. Since, the case of the appellant is squarely covered by the aforesaid judgment, therefore, this appeal is partly allowed and disposed of with a direction that the interest on the award amount shall be payable @ 6% per annum from the date of filing of the claim application before the Tribunal till the

award was passed. For rest of the period, the interest is ordered to be paid as ordered by the Tribunal.

4. The award passed in OA No. 095/2004 (Kum. Sarala Vs. Union of India) vide dated 16.04.2008 by the Railway Claim Tribunal, Bhopal, is modified accordingly.

5. The appeal is allowed in part to the extent as indicated above. No order as to costs.